

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
K & K FOUNDRY PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	K & K FOUNDRY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02-Mar-2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27320PN2007PTC129726
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot NO. D-49/1, M.I.D.C., Shirol (Pullachi) Kolhapur MH 416122 IN
6.	Insolvency commencement date in respect of corporate debtor	Order Date: 20-Mar-2020 (Order Received on 20-Mar-2020) through e-mail communication from NCLT
7.	Estimated date of closure of insolvency resolution process	16-Sep-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dinesh Gopal Mundada Registration No: IBPI/PA-001/IP-P00286/2017-18/10530
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 403, Fortune House, Baner Pashan Link Road, Baner, Pune, Maharashtra - 411045 Email: kandkfoundation.rp@gmail.com Mobile No: 020-29523808
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above
11.	Last date for submission of claims	03-Apr-2020
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the classes - 0
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Threenames for each class)	NA as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the K & K FOUNDRY PRIVATE LIMITED vide its Order C.P.(IB) 878/MB/2019, order dated on 20-Mar-2020 received through e-mail communication on NCLT.

The creditors of K & K FOUNDRY PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 03-Apr-2020 to the interim resolution professional at the address mentioned against entry No. 9. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: DINESH GOPAL MUNDADA

Date: 20 March, 2020

Place: Pune

Sd/-

Dinesh Gopal Mundada